

ITEM NO.41

COURT NO.16

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (CRL.) NO(S). 2680/2021

(Arising out of impugned final judgment and order dated 23-02-2021 in CRMWP No. 1797/2021 passed by the High Court of Judicature At Allahabad)

SAHEENBANO & ANR.

PETITIONER(S)

VERSUS

STATE OF U.P. & ORS.

RESPONDENT(S)

(IA No. 87899/2021 - EXEMPTION FROM FILING O.T.)

Date : 10-05-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SUDHANSHU DHULIA
HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE

For Petitioner(s) Ms. Mridula Ray Bharadwaj, AOR

For Respondent(s) Ms. Tulika Mukherjee, AOR (NP)
Mr. Beenu Sharma, Adv.(NP)
Mr. Venkat Narayan, Adv.(NP)

UPON hearing the counsel the Court made the following
O R D E R

Today, nobody appears on behalf of respondent No.4, *Hasina Khatoon*, who is the mother of petitioner No.1 herein before this Court.

Considering the nature of the case, let the Supreme Court Legal Services Committee (SCLSC) provide legal assistance by appearing a counsel so that she may be represented before this Court. Meanwhile, the Registry will provide a complete set of paper books of the case free of cost to the learned counsel who will be

appointed by the SCLSC in order to enable them to assist the Court.

The Registry is directed to send a copy of this order to the Supreme Court Legal Services Committee.

List the matter on 23.09.2024.

(JAGDISH KUMAR)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)